

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.1964/2020
(S.W.P. No.2353/2017)

Thursday, this the 4th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Ayaz Mehmood & others

.. Applicants

(Mr. Khalil Ahmed, Advocate)

Versus

State of Jammu & Kashmir & others

.. Respondents

(Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)**Justice L. Narasimha Reddy:**

This T.A. arises out of an SWP wherein the transfer of Gram Rozgar Sevaks under the MGNREGA Scheme is challenged. The Tribunal does not have the jurisdiction in such cases. Therefore, the Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 4, 2021
/dkm/sd/sunil/jyoti/